

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 303 of 1996.

Tuesday this the 12th day of March, 1996.

CORAM:

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. A.K. Karthikeyan,
Mechanic, Integrated Fisheries
Project, Kochi-16.
2. K.C. Sebastian,
Mechanic, -do-
3. M.K. Ramachandran,
Slip Way Worker, -do-
4. M.V. Alleyis,
Slip Way Worker, -do-
5. K.K. Viswanathan,
Slip Way Worker, -do- .. Applicants

(By Advocate Shri TC Govindaswamy (represented)

Vs.

1. Union of India through
The Secretary to the
Government of India,
Ministry of Agriculture,
Krishi Bhavan,
New Delhi.
2. The Director,
Integrated Fisheries Project,
Kochi-16. .. Respondents

(By Advocate Shri K.S. Bahuleyan for Shri TPM Ibrahim Khan,
SCGSC)

The application having been heard on 12th March, 1996,
the Tribunal on the same day delivered the following:

O R D E R

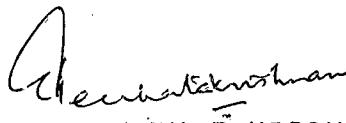
P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicants who are Mechanics/Slip Way Workers
in the Integrated Fisheries Project, Cochin are aggrieved

by the fact that their casual service has not been recorded in the service register as 'qualifying service' for pension. According to them, orders A1 lay down that 50% of such service paid from contingencies should count for computation of pension. Learned counsel for respondents states that A1 also prescribes certain conditions for such eligibility. Learned counsel for applicants asserts that all the relevant conditions are satisfied.

2. Applicants have made A2 series representations to the second respondent and they are stated to be pending consideration. Learned counsel for applicants submitted that the second respondent may be directed to dispose of these representations.
3. I accordingly direct second respondent to consider A2 series representations in the light of the instructions issued in A1 order and pass appropriate orders within two months.
4. Application is disposed of as aforesaid. No costs.

Tuesday this the 12th day of March, 1996.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

List of Annexures

1. Annexure-A1: A true copy of the Office Memorandum No.F.12(1)-E.V/68 of 14.5.68 issued by the Government of India, Ministry of Finance.
2. Annexure-A2(a): A true copy of the representation dated 14.8.95 submitted by the first applicant to the second respondent.
3. Annexure-A2(b): A true copy of the representation dt.14.8.95 submitted by the second applicant to the second respondent.
4. Annexure-A2(c): A true copy of the representation dt.14.8.95 submitted by the third applicant to the second respondent.
5. Annexure-A2(d): A true copy of the representation dt.14.8.95 submitted by the fourth applicant to the second respondent.
6. Annexure-A2(e): A true copy of the representation dt.14.8.95 submitted by the fifth applicant to the second respondent.